

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.77433 of 2019

(Arising out of Order-in-Appeal No.221/Bol-CE/2019-2020 dated 01.10.2019 passed by Commissioner (Appeals) of CGST & Excise, Siliguri)

Commissioner of Central Excise, Bolpur

Nanoor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, Pin-731204

Appellant

VERSUS

M/s Shyam Sel & Power Ltd.

Angadpur Industrial Estate, Raturia, Angadpur, Paschim Burdwan, Pin-713215

Respondent

APPEARANCE :

Shri S. Mukhopadhyay, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.75322/2021

DATE OF E-HEARING : 22.06.2021

DATE OF DECISION : 22.06.2021

PER P.K. CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/

(P. K. Choudhary)
Member (Judicial)

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